

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNSHINE HOUSING & INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sunshine Housing & Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	August 23, 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No.	U24110MH1993PTC073592
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No. 5, 1 st Floor, Plot No. 7, Sharda Sadan, Swami Gyanjivandas Marg, Dadar Railway Station, Dadar (East) Mumbai – 400 014
6.	Insolvency commencement date in respect of corporate debtor	May 8, 2019
7.	Estimated date of closure of insolvency resolution process	November 4, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra M. Ganatra, Ph.D. Regn. No: IBBI/IPA-003/IP-N00049/2017-18/10363
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-202, Ishan, 547, Jame Jamshed Road, Mumbai – 400019 Email: rmganatra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o 305 & 306, 3rd Floor, Magnum Opus, Behind Mudra Group, Santacruz (East), Mumbai – 400 055 Email: sunshine-cirp@outlook.com
11.	Last date for submission of claims	May 22, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and	https://ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sunshine Housing & Infrastructure Private Limited** on May 8, 2019.


The creditors of **Sunshine Housing & Infrastructure Private Limited** are hereby called upon to submit their claims with proof on or before May 22, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: NA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 11, 2019
Place: Mumbai


Rajendra M. Ganatra, Ph.D.
Interim Resolution Professional
IBBI/IPA-003/IP-N00049/2017-18/10363